

Government of India
Ministry of Finance
Department of Revenue

NEW DELHI, the 10th June, 1987

NOTIFICATION
INCOME-TAX

In exercise of the powers conferred by clause (ii) of the proviso to section 193 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies "11% IDBI Bonds 2002 (4th Series)" issued by the Industrial Development Bank of India, Bombay, for the purposes of the said clause:

Provided that the benefit under the said proviso shall be admissible in the case of transfer of such bonds by endorsement or delivery, if the transferee informs the Industrial Development Bank of India by registered post within a period of sixty days of such transfer.

No. 7347 [F.No. 275/38/87-IT(B)]

(B. KAGARAJAN)
DIRECTOR
GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Mayapuri, NEW DELHI.

No. [F.No. 275/38/87-IT(B)]

NEW DELHI, the June, 1987

Copy forwarded to:

1. The Executive Director, Industrial Development Bank of India, Nariman Bhawan, 227, Vinaya K. Shah Marg, Nariman Point, Bombay-400 021 with reference to D.O. No. 3866/R.M.B. (R-1-B) dated 6.4.1987.
2. The Banking Division, I.F.-I Section, Department of Economic Affairs, with reference to their letter No. 6(15)/86-IF.I dated 3.12.1986 addressed to the Secretary & Financial Controller, Industrial Development Bank of India, Bombay.
- 2A. The Ministry of Law (Legislative Department), New Delhi, with reference to their U.O. No. 2323/87-370 dated 5.6.1987.